

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

O.A.No.312/05

Monday this the 18<sup>th</sup> day of July 2005

**C O R A M :**

**HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER  
HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

Dr.Vahida Beegum,  
W/o.Salim M.K.,  
Residing at Kunnakulam House,  
Kalpeni Island, Union Territory of Lakshadweep. ...Applicant

(By Advocate Mr.M.R.Hariraj)

**Versus**

1. Union of India represented by the Secretary to Government of India, Ministry of Home Affairs, New Delhi.
2. Administrator,  
Union Territory of Lakshadweep, Kavarathi.
3. Director of Health Services,  
Union Territory of Lakshadweep, Kavarathi.
4. Dr.Hamzakoya,  
Director of Health Services (in charge),  
Kavarathi.
5. Dr.Muthubi,  
Senior Medical Officer, Kavarathi.
6. Dr.Mansoor Beegum,  
Mammel House, Kalpeni Island.
7. Dr.Ummul Kulose,  
D/o.Abdulla Koya,  
Boson, Fisheries Department, Kavarathi. ...Respondents


(By Advocate Mr.Shafik MA [R2-4])

This application having been heard on 18<sup>th</sup> July 2005 the Tribunal on the same day delivered the following :

**ORDER**

**HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER**

The applicant, who was a Doctor, has responded to notification for



appointment to the post of Lady Medical Officers on contract basis published in the Lakshadweep Times on 23.10.2004. The applicant was interviewed but she understood that she was not selected. No result is published after the selection procedure. Aggrieved the applicant has filed this OA seeking the following reliefs :-

1. To call for the records leading to the appointment of 6<sup>th</sup> and 7<sup>th</sup> respondents to the cadre of Lady Medical Officers under the respondents 1 to 3 and to quash the same.
2. To direct the respondents to consider the applicant for appointment to the post of Lady Medical Officer in preference to 6<sup>th</sup> and 7<sup>th</sup> respondents or any other with lesser merit.
2. Counsel for the respondents has filed a detailed reply statement contending that the applicant has already been selected in the subsequent selection and appointed which is borne out by Annexure R3(A) dated 27.6.2005.
3. When the matter came up for hearing Shri.M.R.Hariraj appeared for the applicant and Shri.Shafik MA appeared for R 2-4. Counsel for the applicant submitted that Annexure R3(A) may be recorded and the applicant may be given liberty to agitate the remaining reliefs, if any, with the Administrator. With the above observations, the OA is dismissed. In the circumstances, no order as to costs.

(Dated the 18<sup>th</sup> day of July 2005)

  
**N.RAMAKRISHNAN**  
**ADMINISTRATIVE MEMBER**

  
**K.V.SACHIDANANDAN**  
**JUDICIAL MEMBER**

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